

RATIFIED

Minutes of Meeting No.08/15 scheduled on 08.07.2014 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 08/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 08.07.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME), N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. PriyaRanjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

1-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.:8/14/80-ALC2/2011	Party Name: MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File 01/80/050/00262-AM12	RLA File 05/24/040/00182-AM12	Lic.No/Date:0510300205 24.08.2011	Defer Date:19.08.2014
Decision :The Committee noted that the firm's application alongwith the documents furnished by the firm have been resent to the C&PC on 30.5.2014 according to the request of Technical Authority, C&PC for expediting their comments but the same have not been received till date and decided to send another reminder to them. Case is deferred to 19.08.2014.			
Case No.:21/8/80-A1C2/2014	Party Name: STANDARD RADIATORS PVT.LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File 01/80/050/00189-AM15	RLA File 34/24/040/00074-AM12	Lic.No/Date:3410031369 26.08.2011	Defer Date:19.08.2014
Decision :The Committee noted that the firm's application has been sent to DIPP on 01.7.2014			


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which actually pertains to DHI and decided to send the same to DHI for examination and comments.
Case is deferred to 19.08.2014.

Case No.:23/9/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:19.08.2014

Decision :The Committee noted that the said case has been forwarded to EPCG division for their inputs and 10th reminder dated 06.6.2014 has been sent to them for expediting their inputs but the same have not been received till date and decided to send another reminder to them. Case is deferred to 19.08.2014.

Case No.:12/15/80-ALC2/2012	Party Name:TRANSASIA BIO MEDICALS LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00347/AM13/	RLA File :03/95/040/00235/AM13/	Lic.No/Date:0310701463 10.07.2012	

Decision :The Committee decided to ratify norms on the basis of DIT UO Note no. 17(114)/2012-IPHW dated 05.06.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

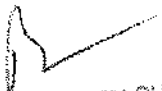
Case No.:34/24/80-ALC2/2012	Party Name:CICB CHEMICON PRIVATE LIMITED.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Rejected
HQ File :01/80/050/00514/AM13/	RLA File :07/24/040/00192/AM13/	Lic.No/Date:0710090176 09.08.2012	Defer Date:19.08.2014

Decision :The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 sent to them again on 08.01.2014 after that firm has requested for forwarding the same which has been sent to them alongwith reminder on 28.03.2014 followed by final reminder dated 10.05.2014, e-mail message dated 21.05.2014 and final reminder dated 28.03.2014. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RA may take necessary action accordingly.

Case No.:6/7/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:19.08.2014

Decision : On recommendation of the Technical Authority, DHI, the Committee decided to grant 'Personal Hearing' to the firm on 19.08.2014. Case is deferred to 19.08.2014.


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Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
7 HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:19.08.2014
Decision : On recommendation of the Technical Authority, DHI, the Committee decided to grant 'Personal Hearing' to the firm on 19.08.2014. Case is deferred to 19.08.2014.			

Case No.:32/5/80-ALC2/2014	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
8 HQ File :01/80/050/00117/AM15/	RLA File :07/21/040/00629/AM13/	Lic.No/Date:0710091836 08.11.2012	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 24.06.2014 sent to them and decided to send reminder to them. Case is deferred to 19.08.2014.			

Case No.:41/24/80-ALC2/2012	Party Name:POLY MEDICURE LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Approved
9 HQ File :01/80/050/00521/AM13/	RLA File :05/24/040/00356/AM13/	Lic.No/Date:0510341782 27.12.2012	
Decision : The Committee decided to ratify norms on the basis of C&PC O.M.No. 46011/106/2009-PC-II dated 02.07.2014 (Copy is to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			

Case No.:3/7/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
10 HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 sent to them and decided to send reminder to them. Case is deferred to 19.08.2014.			

Case No.:15/7/80-ALC2/2013	Party Name:LURGI INDIA COMPANY PVT.LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
11 HQ File :01/80/050/00109/AM14/	RLA File :05/23/040/00004/AM14/	Lic.No/Date:0510352785 30.04.2013	Defer Date:19.08.2014
Decision : The Committee noted that the firm has neither attended the scheduled "Personal Hearing" on 08.07.2014 nor responded to the letter dated 23.06.2014 followed by e-mail dated 23.06.2014 in this regard and decided to grant another opportunity to firm by re-scheduling the "personal Hearing" on 19.08.2014. Case is deferred to 19.08.2014.			


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Case No.:6/10/80-ALC2/2013	Party Name: LICRA GREEN TECHNOLOGIES	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00161/AM14	RLA File :07.24/040/00019/AM14	Lic.No/Date:0710095521 22.05.2013	

12 **Decision :** The Committee noted that the firm's application has been sent to DHI on 30.6.2014 for examination and comments. The Committee further noted that the recommendation of Technical Authority(TA), DHI given in the meeting i.e. to ratify norms of subject AA in the similar manner as ratified by NC-1 Meeting No. 5/15 dated 27.05.2014 in the case of Advance Authorisation No. 0810127774 dated 07.01.2014 of SCREEN-O-TEX (INDIA) PVT.LTD on the basis of DC(MSME) U.O. Note No. 30(34)/14-ME dated 12.05.2014 (Copy to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:23/13/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00228/AM14	RLA File :07/21/040/00068/AM14	Lic.No/Date:0710095554 23.05.2013	Defer Date:19.08.2014

13 **Decision :** On recommendation of the Technical Authority, DHI, the Committee decided to grant 'Personal Hearing' to the firm on 19.08.2014. Case is deferred to 19.08.2014.

Case No.:23/10/80-ALC2/2013	Party Name: THERMAX LTD.,	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00178/AM14	RLA File :31/83/040/00045/AM14	Lic.No/Date:3110058550 30.05.2013	

14 **Decision :** The Committee decided to ratify norms on the basis of DHI UO Note no. 3(51)/14-TSW(B) dated 30.06.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:25/10/80-ALC2/2013	Party Name: THERMAX LTD.,	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00180/AM14	RLA File :31/83/040/00044/AM14	Lic.No/Date:3110058551 30.05.2013	

15 **Decision :** The Committee decided to ratify norms on the basis of DHI UO Note no. 3(51)/14-TSW(B) dated 30.06.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

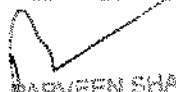
Case No.:2/25/80-ALC2/2013	Party Name: THERMALSYSTEMS	Meet No/Date:8/80-ALC2/2014	Status: Deferred
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	(HYDERABAD) P.LTD.,	08.07.2014	
HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 10.06.2014 sent to them and decided to send reminder to them. Case is deferred to 19.08.2014.			
Case No.:3/25/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
17 HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 05.06.2014 sent to them and decided to send reminder to them. Case is deferred to 19.08.2014.			
Case No.:27/10/80-ALC2/2013	Party Name:SPARKLINE EQUIPMENTS PVT.LTD.,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00182/AM14/	RLA File :31/83/040/00040/AM14/	Lic.No/Date:3110059032 20.06.2013	Defer Date:19.08.2014
18 Decision : The Committee noted that firm has not replied to deficiency letter dated 12.02.2014 followed by reminder dated 31.03.2014 and final reminder dated 29.05.2014. The Committee further noted that the firm has intimated, vide their e-mail dated 27.05.2014 that they are sending their reply but their reply has not been received till date and decided to send final reminder to the firm again failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.08.2014.			
Case No.:10/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
19 HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:19.08.2014
Decision : On recommendation of the Technical Authority, DHI, the Committee decided to grant 'Personal Hearing' to the firm on 19.08.2014. Case is deferred to 19.08.2014.			
Case No.:11/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
20 HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:19.08.2014
Decision : On recommendation of the Technical Authority, DHI, the Committee decided to grant 'Personal Hearing' to the firm on 19.08.2014. Case is deferred to 19.08.2014.			
21 Case No.:44/10/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT	Meet No/Date:8/80- ALC2/2014	Status: Deferred


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LTD(FORMERLY BAKER OIL) 08.07.2014			
HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:19.08.2014
Decision : The Committee noted that the DHI has furnished their inputs vide communication dated 08.07.2014. The Committee further noted that the firm has requested for 'Personal Hearing', vide their letter dated 11.06.2014 and the Committee decided to grant 'Personal Hearing' to the firm on 19.08.2014. Case is deferred to 19.08.2014.			
Case No.:40/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD ..	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00125/AM15/	RLA File :07/24/040/00113/AM14/	Lic.No/Date:0710097716 23.08.2013	Defer Date:19.08.2014
Decision : The Committee noted that the firm's application has been sent to MSME on 23.05.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 followed by e-mail on 27.05.2014 which has not been received and decided the following: (i) to remind MSME for expediting their comments; (ii) to send reminder to firm. Case is deferred to 19.08.2014.			
Case No.:43/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD ..	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00128/AM15/	RLA File :07/24/040/00156/AM14/	Lic.No/Date:0710097714 23.08.2013	Defer Date:19.08.2014
Decision : The Committee noted that the firm has not responded to the DES-I letter dated 23.05.2014 followed by e-mails on 27.05.14 and 08.7.2014 through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The Committee also noted that firm has not replied to deficiency letter dated 02.07.2014 sent through post followed by e-mail dated 08.07.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.			
Case No.:45/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD ..	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00130/AM15/	RLA File :07/24/040/00136/AM14/	Lic.No/Date:0710097715 23.08.2013	Defer Date:19.08.2014
Decision : The Committee noted that the firm has not responded to the DES-I letter dated 23.05.2014 followed by e-mails on 27.05.14 through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The Committee also noted that firm has not replied to deficiency letter dated 02.07.2014 sent through post followed by e-mail dated 04.07.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.			


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Case No.:9/5/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
25 HQ File :01/80/050/00094/AM15/	RLA File :07/21/040/00389/AM14/	Lic.No/Date:0710097934 30.08.2013	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.			

Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:8-80-ALC2/2014 08.07.2014	Status: Deferred
26 HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:19.08.2014
Decision : The Committee noted that firm has been asked to provide 'Amendment Sheet' issued by RA, vide letter dated 25.04.2014 but the firm has not provided the same till date and decided to send reminder to the firm. Case is deferred to 19.08.2014.			

Case No.:1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:8-80-ALC2/2014 08.07.2014	Status: Deferred
27 HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.			

Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:8-80-ALC2/2014 08.07.2014	Status: Deferred
28 HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:19.08.2014
Decision : The Committee noted that the firm's application has been sent to the C&PC on 09.12.2013 and after that two reminders dated 20.05.2014 & 24.06.2014 respectively have been given to C&PC for expediting their comments but the same have not been received till date and decided to send another reminder to them. Case is deferred to 19.08.2014.			

Case No.:4/19/80-ALC2/2013	Party Name: JBM KANEMITSU PULFYS PRIVATE LIMITED	Meet No/Date:8-80-ALC2/2014 08.07.2014	Status: Deferred
29 HQ File :01/80/050/00376/AM14/	RLA File :05/23/040/00313/AM14/	Lic.No/Date:0510370156 01.11.2013	Defer Date:19.08.2014
Decision : On recommendation of the Technical Authority, DHI, present in the meeting the Committee decided to ask the firm to furnish information in respect of S. No. 3,4,5 & 11 of Standard Deficiency Format. Case is deferred to 19.08.2014.			


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Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:19.08.2014

Decision : The Committee noted that the DHI has furnished their inputs vide communication dated 08.07.2014. The Committee further noted that the firm has requested for 'Personal Hearing', vide their letter dated 11.06.2014 and the Committee decided to grant 'Personal Hearing' to the firm on 19.08.2014. Case is deferred to 19.08.2014.

Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:19.08.2014

Decision : The Committee noted that the firm's reply dated 14.05.2014 has been sent to C&PC on 17.06.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

Case No.:10/2/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00010/AM15/	RLA File :07/24/040/00292/AM14/	Lic.No/Date:0710100276 06.12.2013	Defer Date:19.08.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 08.05.2014 sent by DEIT directly followed by DGFT reminder 01.07.2014, e-mail message dated 04.07.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:33/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00557/AM14/	RLA File :07/24/040/00291/AM14/	Lic.No/Date:0710100457 11.12.2013	Defer Date:19.08.2014

Decision: The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 followed by reminder dated 28.03.2014 through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The Committee also noted that firm has not replied to deficiency letter dated 03.04.2014, sought 15 days time vide letter dated 21.04.2014 which was over, reminder dated 05.06.2014 followed by e-mail dated 04.07.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:25/25/80-ALC2/2013	Party Name:GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0910058650	Defer

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01/80/050/00549/AM14/ :09/24/040/00472/AM14/ 19.12.2013 Date:19.08.2014

Decision : The Committee noted that the firm's reply dated 20.06.2014 has been sent to MSME on 30.06.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

Case No.:34/25/80-ALC2/2013 Party Name:ZENITH
PRECISION PVT LTD., Meet No/Date:8/80-
ALC2/2014 Status:
08.07.2014 Deferred

HQ File RLA File Lic.No/Date:0710101167 Defer
01/80/050/00558/AM14/ :07/24/040/00322/AM14/ 07.01.2014 Date:19.08.2014

35 **Decision :** The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 followed by reminder dated 28.03.2014 through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The Committee also noted that firm has not replied to deficiency letter dated 03.04.2014, sought 15 days time vide letter dated 21.04.2014 which was over, reminder dated 01.07.2014 followed by e-mail dated 04.07.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:11/25/80-ALC2/2013 Party Name:ALSTOM
TRANSPORT INDIA LIMITED Meet No/Date:8/80-
ALC2/2014 Status:
08.07.2014 Deferred

HQ File RLA File Lic.No/Date:0710101246 Defer
01/80/050/00535/AM14/ :07/21/040/00854/AM14/ 10.01.2014 Date:19.08.2014

36 **Decision :** The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought, deficiency letter dated 20.05.2014, e-mail message dated 21.05.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:35/25/80-ALC2/2013 Party Name:ZENITH
PRECISION PVT LTD., Meet No/Date:8/80-
ALC2/2014 Status:
08.07.2014 Deferred

HQ File RLA File Lic.No/Date:0710101261 Defer
01/80/050/00559/AM14/ :07/24/040/00325/AM14/ 13.01.2014 Date:19.08.2014

37 **Decision :** The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 followed by reminder dated 28.03.2014 through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The Committee also noted that firm has not replied to deficiency letter dated 03.04.2014, sought 15 days time vide letter dated 21.04.2014 which was over, reminder dated 01.07.2014 followed by e-mail dated 08.07.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:36/25/80-ALC2/2013 Party Name:ZENITH
PRECISION PVT LTD., Meet No/Date:8/80-
ALC2/2014 Status:
08.07.2014 Deferred

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Ministry of Commerce & Industry
New Delhi-11

HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:19.08.2014
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Decision :The Committee noted that the firm has not responded to the DES-I letter dated 28.02.2014 followed by reminder dated 28.03.2014 through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The Committee also noted that firm has not replied to deficiency letter dated 03.04.2014, sought 15 days time vide letter dated 21.04.2014 which was over, reminder dated 01.07.2014 followed by e-mail dated 04.07.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:37/25/80-ALC2/2013	Party Name:UNITED MANUFACTURING CO.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
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HQ File :01/80/050/00561/AM14/	RLA File :05/24/040/00379/AM14/	Lic.No/Date:0510376277 16.01.2014	Defer Date:19.08.2014
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39 **Decision :**The Committee noted that firm has not replied to deficiency letter dated 03.04.2014 followed by reminder dated 20.05.2014, e-mail message dated 27.05.2014, final reminder dated 01.07.2014, e-mail message dated 04.07.2014 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.08.2014.

Case No.:24/25/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
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10 HQ File :01/80/050/00548/AM14/	RLA File :05/23/040/00417/AM14/	Lic.No/Date:0510376515 20.01.2014	Defer Date:19.08.2014
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Decision :The Committee noted that firm has not replied to deficiency letter dated 24.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

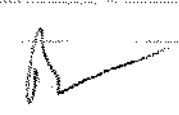
Case No.:23/25/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
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HQ File :01/80/050/00547/AM14/	RLA File :05/23/040/00416/AM14/	Lic.No/Date:0510376999 24.01.2014	Defer Date:19.08.2014
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41 **Decision :**The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for examination and comments followed by reminder to DHI on 20.05.2014. The Committee further noted the submission made by the Technical Authority, DHI present in meeting that DHI has not received the firm's application and decided to send a copy of the same to DHI for examination & comments. Case is deferred to 19.08.2014.

Case No.:17/25/80-ALC2/2013	Party Name: MOTHILSON SUMI SYSTEMS LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Approved
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HQ File	RLA File	Lic.No/Date:0510377258
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PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-110001

01/80/050/00541/AM14/	05/24/040/00407/AM14/	27.01.2014
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Decision : The Committee decided to ratify norms on the basis of C&PC O.M.No. 46011/61/2013-PC-II dated 27.05.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:26/25/80-ALC2/2013	Party Name: AIRPACK COMPRESSOR TEKNOLOGIES PVT LTD.	Meet No/Date: 8/80- ALC2/2014 08.07.2014	Status: Approved
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HQ File 01/80/050/00550/AM14/	RLA File 05/23/040/00427/AM14/	Lic.No/Date: 0510377245 27.01.2014
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43

Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/43 dated 08.07.2014 which are as under:

Import items from Sl. No. 1 to 7 may be allowed on net to net basis.

RLA may take necessary action accordingly.

Case No.:32/25/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 8/80- ALC2/2014 08.07.2014	Status: Deferred
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HQ File 01/80/050/00556/AM14/	RLA File 09/24/040/00426/AM14/	Lic.No/Date: 0910059091 28.01.2014	Defer Date: 19.08.2014
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44

Decision : The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for examination and comments followed by reminder to DHI on 21.05.2014 but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

Case No.:38/25/80-ALC2/2013	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date: 8/80- ALC2/2014 08.07.2014	Status: Deferred
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HQ File 01/80/050/00562/AM14/	RLA File 52/24/040/00044/AM14/	Lic.No/Date: 5210040638 28.01.2014	Defer Date: 19.08.2014
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45

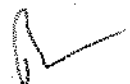
Decision : The Committee noted that firm has not replied to deficiency letter dated 28.03.2014 followed by reminder dated 19.05.2014, e-mail message on 21.05.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.08.2014.

Case No.:1/25/80-ALC2/2013	Party Name: AL STOM INDIA LIMITED.	Meet No/Date: 8/80- ALC2/2014 08.07.2014	Status: Deferred
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HQ File 01/80/050/00525/AM14/	RLA File 32/21/040/00177/AM14/	Lic.No/Date: 3210072580 30.01.2014	Defer Date: 19.08.2014
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46

Decision : The Committee noted that the firm's reply dated 07.04.2014, received on 05.06.2014, sent to DHI on 06.06.2014 for examination and comments and decided to send reminder to them. Case is deferred to 19.08.2014.


 Director General of Foreign Trade
 Ministry of Commerce & Industry
 1st Floor, New Bhatinda

Case No.:12/25/80-ALC2/2013	Party Name: BLISS ANAND PVT.LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00536/AM14/	RLA File :05/23/040/00425/AM14/	Lic.No/Date:0510377954 31.01.2014	

Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/47 dated 08.07.2014 which are as under:

1. Quantities of import items at Sl. No. 1 to 4 may be allowed as 1.02 mtrs./mtrs. content in the export product.
2. Import items at Sl. Nos. 5 to 15 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

Case No.:13/25/80-ALC2/2013	Party Name: ROYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00537/AM14/	RLA File :05/23/040/00432/AM14/	Lic.No/Date:0510377960 31.01.2014	Defer Date:19.08.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 03.04.2014 followed by reminder dated 20.05.2014, an e-mail message on 21.5.2014, after that the firm has intimated on 24.6.2014 that they have not received the letters sent to them by their post made vide their letter dated 24.06.2014. The deficiency letter dated 03.04.2013 has been sent to them again on 30.06.2014 but the firm has not responded to it. The Committee decided to send final reminder to them failing which the Committee would be constrained to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.08.2014. Case is deferred to 19.08.2014.

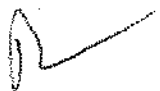
Case No.:14/25/80-ALC2/2013	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00538/AM14/	RLA File :05/23/040/00435/AM14/	Lic.No/Date:0510377931 31.01.2014	

Decision : The Committee decided to ratify norms on the basis of C&PC O. M. No. 46011/82/2013-PC-II dated 27.05.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:28/25/80-ALC2/2013	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00552/AM14/	RLA File :05/23/040/00434/AM14/	Lic.No/Date:0510377945 31.01.2014	

Decision : The Committee decided to ratify norms on the basis of C&PC O. M. No. 46011/82/2013-


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-110002

PC-II dated 27.05.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:30/25/80-ALC2/2013	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File 01/80/050/00554/AM14/	RLA File 05/23/040/00447/AM14/	Lic.No/Date:0510377899 31.01.2014	

Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/51 dated 08.07.2014 which are as under:

- 51
1. Net Empty weights of 37 MT & 33 MT may be specified with the quantities of export products at Sl. No.1 & 2 respectively.
 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 3.
 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm.
 4. Words " 25.4 mm(OD) x 2.642 mm (WT) (min.)" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 14994 Kgs(9301 Meters) inclusive of 2 % wastage.
 5. Quantities of import items at Sl. No. 4 & 6 may be allowed as applied for i.e. 700 Kgs. each.
 6. Quantity of import item at Sl. No. 5 may be allowed as 402 Kgs.

RLA may take necessary action accordingly.

Case No.:7/5/80-ALC2/2014	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
52 HQ File 01/80/050/00092/AM15/	RLA File 03/94/040/00983/AM14/	Lic.No/Date:0310769175 04.02.2014	Defer Date:19.08.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 24.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:19/25/80-ALC2/2013	Party Name: DICKINSON FOWLER PVT. LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
53 HQ File 01/80/050/00543/AM14/	RLA File 07/24/040/00396/AM14/	Lic.No/Date:0710101974 05.02.2014	Defer Date:19.08.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 23.05.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:29/25/80-ALC2/2013	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
54 HQ File	RLA File	Lic.No/Date:0510378593	


PARVEEN SHAFIA
Ex. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
New Delhi

:01/80/050/00553/AM14/

:05/23/040/00464/AM14/

:07.02.2014

Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/54 dated 08.07.2014 which are as under:

1. Net Fabricated weights of 120MT, 128 MT, 132 MT & 128 MT may be specified with the quantities of export products at Sl. No.1, 2, 3 &4 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1 to 3.
3. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 270650 Kgs. inclusive of 2.2 % as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 40000 Kgs. inclusive of 2.24 % as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 139370 Kgs. inclusive of 1.96 % as claimed by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed as 5640 Kgs.(44 Nos.) on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 5 may be allowed as 5780 Kgs.(10 Nos.) on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 6 may be allowed as 1960 Kgs.(7 Nos.) on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 7 may be allowed as 7435 Kgs.(2 Nos.) on net to net basis with accountability clause.
10. Quantities of import items at Sl. No 8 to 13 may be allowed as applied for i.e. 4000 Kgs, 1500 Kgs, 4000 Kgs, 50 Kgs, 2000 Kgs. & 100 Kgs respectively .

RLA may take necessary action accordingly.

Case No.:46/5/80-ALC2/2014

Party Name: TATA HITACHI
CONSTRUCTION
MACHINERY CO. LTD.

Meet No/Date:8/80-
ALC2/2014
08.07.2014

Status:
Approved

HQ File

:01/80/050/00131/AM15/

RLA File

:02/24/040/00187/AM14/

Lic.No/Date:0210199768
07.02.2014

Decision : The Committee decided to ratify norms of subject AA on GN-4 basis (Item No. 4 & 8 is deleted) as per DHI written communication dated 08.07.2014.

RLA may take necessary action accordingly.

Case No.:47/5/80-ALC2/2014

Party Name: TATA HITACHI
CONSTRUCTION
MACHINERY CO. LTD.

Meet No/Date:8/80-
ALC2/2014
08.07.2014

Status:
Approved

HQ File

:01/80/050/00132/AM15/

RLA File

:02/24/040/00195/AM14/

Lic.No/Date:0210199868
10.02.2014

Decision : The Committee decided to ratify norms of subject AA on GN-4 basis (Item No. 4 & 8 is deleted) as per DHI written communication dated 08.07.2014.

RLA may take necessary action accordingly.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

57	Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:19.08.2014

Decision : The Committee noted that the DHI has furnished their inputs vide communication dated 08.07.2014. The Committee further noted that the firm has requested for 'Personal Hearing', vide their letter dated 11.06.2014 and the Committee decided to grant 'Personal Hearing' to the firm on 19.08.2014. Case is deferred to 19.08.2014.

58	Case No.:27/25/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
	HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:19.08.2014

Decision : The Committee noted that the DHI has furnished their inputs vide communication dated 08.07.2014. The Committee further noted that the firm has requested for 'Personal Hearing', vide their letter dated 11.06.2014 and the Committee decided to grant 'Personal Hearing' to the firm on 19.08.2014. Case is deferred to 19.08.2014.

59	Case No.:4/2/80-ALC2/2014	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
	HQ File :01/80/050/00004/AM15/	RLA File :03/95/040/00907/AM14/	Lic.No/Date:0310770845 18.02.2014	Defer Date:19.08.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 16.05.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

60	Case No.:48/5/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
	HQ File :01/80/050/00133/AM15/	RLA File :17/24/040/00117/AM14/	Lic.No/Date:1710005701 18.02.2014	Defer Date:19.08.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 20.05.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

61	Case No.:5/25/80-ALC2/2013	Party Name: SORU FLANKR FILTRATION INDIA PVT LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
	HQ File :01/80/050/00529/AM14/	RLA File :07/24/040/00376/AM14/	Lic.No/Date:0710102212 19.02.2014	Defer Date:19.08.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 05.05.2014 for examination and comments which actually pertains to MSME and decided to send firm's application to MSME for examination and comments. Case is deferred to 19.08.2014.


 DIRECTOR GENERAL
 Director General of Foreign Trade
 Ministry of Commerce & Industry
 New Delhi

Case No.:6/2/80-ALC2/2014	Party Name: TECHNOWEB TEXTILE ENGINEERING PVT. LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File 01/80/050/00006/AM15	RLA File 03/95/040/00936/AM14	Lic.No/Date:0310771124 20.02.2014	

62

Decision : The Committee decided to ratify norms on the basis of C&PC O. M. No. 46011/40/2014-PC-II dated 11.06.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:8/2/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File 01/80/050/00008/AM15	RLA File 04/24/040/00223/AM14	Lic.No/Date:0410155406 20.02.2014	

63

Decision : The Committee decided to ratify norms of subject AA as per DHI written communication No. 3(48)/2014-TSW dated 08.07.2014(Copy to be forwarded to firm and RA).

RLA may take necessary action accordingly.

Case No.:7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File 01/80/050/00007/AM15	RLA File 03/95/040/00849/AM14	Lic.No/Date:0310771504 24.02.2014	Defer Date:19.08.2014

64

Decision : The Committee noted that firm has not replied to deficiency letter dated 13.06.2014 sent by DEIT directly followed by DGFT reminder 24.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:11/2/80-ALC2/2014	Party Name: NIKHITISH ENTERPRISES	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File 01/80/050/00011/AM15	RLA File 31/83/040/00208/AM14	Lic.No/Date:3110062747 24.02.2014	Defer Date:19.08.2014

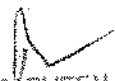
65

Decision : The Committee noted that the firm's application has been sent to MSME on 20.05.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

Case No.:9/2/80-ALC2/2014	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File 01/80/050/00009/AM15	RLA File 31/83/040/00231/AM14	Lic.No/Date:3110062832 26.02.2014	Defer Date:19.08.2014

66

Decision : The Committee noted that the firm has not replied to the deficiency letter No.


DARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-110001

46011/42/2014-PC-II dated 30.05.2014 given by D/o C&PC directly and decided to send reminder to the firm. Case is deferred to 19.08.2014.

67	Case No.:3/2/80-ALC2/2014 HQ File :01/80/050/00003/AM15/	Party Name: I & I-MHB BOILERS PVT. LTD. RLA File :03/95/040/00888/AM14/	Meet No/Date:8/80- ALC2/2014 08.07.2014 Lic.No/Date:0310772317 27.02.2014	Status: Deferred Defer Date:19.08.2014
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Decision : The Committee noted that the firm's reply dated 16.6.2014 has been sent to DHI on 20.06.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

68	Case No.:12/5/80-ALC2/2014 HQ File :01/80/050/00097/AM15/	Party Name: BANGALORE BIOTECH LABS PVT LTD., RLA File :07/21/040/01088/AM14/	Meet No/Date:8/80- ALC2/2014 08.07.2014 Lic.No/Date:0710102669 06.03.2014	Status: Approved
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Decision : The Committee decided to ratify norms of subject AA as per DC(MSME) UO Note No. 30(73)/14-ME dated 08.07.2014(Copy to be forwarded to firm and RA).

RLA may take necessary action accordingly.

69	Case No.:34/5/80-ALC2/2014 HQ File :01/80/050/00119/AM15/	Party Name: STERLITE TECHNOLOGIES LTD. RLA File :03/95/040/00894/AM14/	Meet No/Date:8/80- ALC2/2014 08.07.2014 Lic.No/Date:0310773184 06.03.2014	Status: Deferred Defer Date:19.08.2014
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Decision : The Committee noted that firm has not replied to deficiency letter dated 18.06.2014 given by the DEIT directly followed by DGFT reminder dated 30.6.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.8.2014

70	Case No.:42/5/80-ALC2/2014 HQ File :01/80/050/00127/AM15/	Party Name: ZENITH PRECISION PVT LTD. RLA File :07/24/040/00443/AM14/	Meet No/Date:8/80- ALC2/2014 08.07.2014 Lic.No/Date:0710102670 06.03.2014	Status: Deferred Defer Date:19.08.2014
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Decision : The Committee noted that the firm has not responded to the DES-I letter dated 23.05.2014 followed by e-mail dated 27.05.2014 through which clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. The Committee also noted that firm has not replied to deficiency letter dated 02.07.2014, followed by e-mail dated 04.07.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.


 RAJESH KUMAR
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Vijaya Bhawan, New Delhi-11

Case No.:5/5/80-ALC2/2014	Party Name: BLUE STAR LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
71 HQ File :01/80/050/00090/AM15/	RLA File :03/94/040/00639/AM14/	Lic.No/Date:0310773653 10.03.2014	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to wait for reply from the firm. Case is deferred to 19.08.2014.			

Case No.:6/5/80-ALC2/2014	Party Name: BLUE STAR LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
72 HQ File :01/80/050/00091/AM15/	RLA File :03/94/040/00640/AM14/	Lic.No/Date:0310773656 10.03.2014	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to wait for reply from the firm. Case is deferred to 19.08.2014.			

Case No.:33/5/80-ALC2/2014	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
73 HQ File :01/80/050/00118/AM15/	RLA File :03/95/040/00941/AM14/	Lic.No/Date:0310773858 11.03.2014	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 24.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.			

Case No.:35/5/80-ALC2/2014	Party Name: OIL STATES INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
74 HQ File :01/80/050/00120/AM15/	RLA File :03/95/040/00974/AM14/	Lic.No/Date:0310774051 11.03.2014	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 24.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.			

Case No.:13/5/80-ALC2/2014	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00098/AM15/	RLA File :34/24/040/00307/AM14/	Lic.No/Date:3410039543 12.03.2014	Defer Date:19.08.2014

- 75 Decision : The Committee noted that the MSME has provided their comments vide their I.D. Note No. 30(90)2014-ME dated 08.7.2014 and the on the basis of that the committee decided to ask the firm to furnish the following :
- (i) Detailed process of manufacturing with stage wise wastage therein;
 - (ii) Wastage justification
 - (iii) Difference between import and export product.
- Case is deferred to 19.08.2014.


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Case No.:14/5/80-ALC2/2014	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00099/AM15/	RLA File :34/24/040/00306/AM14/	Lic.No/Date:3410039544 12.03.2014	Defer Date:19.08.2014
Decision : The Committee noted that the MSME has provided their comments vide their I.D. Note No. 30(90)2014-ME dated 08.7.2014 in r/o ratification of norms of AA No. 3410039543 dated 12.03.2014. The Committee further noted the comments of TA. MSME present in the meeting stated that the same information may be called from the firm in respect of ratification of the said AA also which are as under: (i) Detailed process of manufacturing with stage wise wastage therein; (ii) Wastage justification (iii) Difference between import and export product. and the on the basis of that the committee decided to ask the firm to furnish the aforesaid information. Case is deferred to 19.08.2014.			
Case No.:11/5/80-ALC2/2014	Party Name: ANALYSER INSTRUMENT CO.PVT.LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
77 HQ File :01/80/050/00096/AM15/	RLA File :13/24/040/00056/AM14/	Lic.No/Date:1310046344 13.03.2014	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to wait for reply from the firm. Case is deferred to 19.08.2014.			
Case No.:24/5/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00109/AM15/	RLA File :05/23/040/00496/AM14/	Lic.No/Date:0510382119 19.03.2014	Defer Date:19.08.2014
78 Decision : The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/95/2014-TSW/78 dated 08.07.2014:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 9, 10 & 11 in Nos. also in addition to their weights. Case is deferred to 19.08.2014.			
Case No.:25/5/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
79 HQ File :01/80/050/00110/AM15/	RLA File :05/23/040/00505/AM14/	Lic.No/Date:0510382120 19.03.2014	Defer Date:19.08.2014
Decision : The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/95/2014-TSW/79 dated 08.07.2014:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise.			


PARVATI CHANDRA
 Dy. Director General
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2. Quantities of import items at Sl. No. 5 to 10 in Nos. also in addition to their weights.

Case is deferred to 19.08.2014.

Case No.:44/5/80-ALC2/2014	Party Name: S. TEC INDIA PVT. LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00129/AM15/	RLA File :05/24/040/00481/AM14/	Lic.No/Date:0510382360 21.03.2014	Defer Date:19.08.2014

80 **Decision :** The Committee noted that the firm's application has been sent to DHI on 23.05.2014 for examination and comments which actually pertains to MSME and the same has been forwarded to MSME on 01.7.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 23.05.2014 followed by e-mail message on 27.5.2014 and the same has not been received and decided the following:

- (i) to wait for MSME comments;
- (ii) to send reminder to firm.

Case is deferred to 08.07.2014.

Case No.:28/5/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
81 HQ File :01/80/050/00113/AM15/	RLA File :05/23/040/00533/AM14/	Lic.No/Date:0510382687 25.03.2014	Defer Date:19.08.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to wait for reply of the firm. Case is deferred to 19.08.2014.

Case No.:29/5/80-ALC2/2014	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
82 HQ File :01/80/050/00114/AM15/	RLA File :05/23/040/00534/AM14/	Lic.No/Date:0510382690 25.03.2014	Defer Date:19.08.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.06.2014 and decided to wait for reply from the firm. Case is deferred to 19.08.2014.

Case No.:36/5/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
83 HQ File :01/80/050/00121/AM15/	RLA File :56/24/040/00054/AM14/	Lic.No/Date:5610003945 26.03.2014	Defer Date:19.08.2014

Decision : The Committee noted that firm has not replied to deficiency letter dated 24.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

84 Case No.:41/5/80-ALC2/2014	Party Name:ULTRA ENGINEERS	Meet No/Date:8/80- ALC2/2014	Status: Approved
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 Dy. Director General
 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi-11

		08.07.2014	
HQ File	RLA File	Lic.No/Date:3110063265	
:01/80/050/00126/AM15/	:31/83/040/00239/AM14/	26.03.2014	
Decision : The Committee decided to ratify norms on the basis of DHI U.O. No. 3(67)/14-TSW(B) dated 12.06.2014 (Copy is to be forwarded to RA and firm).			
RLA may take necessary action accordingly.			

Case No.:15/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
85 HQ File	RLA File	Lic.No/Date:0510382898	Defer
:01/80/050/00100/AM15/	:05/23/040/00551/AM14/	27.03.2014	Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.			

Case No.:16/5/80-ALC2/2014	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
86 HQ File	RLA File	Lic.No/Date:0510382895	Defer
:01/80/050/00101/AM15/	:05/23/040/00548/AM14/	27.03.2014	Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.			

Case No.:17/5/80-ALC2/2014	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
87 HQ File	RLA File	Lic.No/Date:0510382896	Defer
:01/80/050/00102/AM15/	:05/23/040/00549/AM14/	27.03.2014	Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.			

Case No.:18/5/80-ALC2/2014	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
88 HQ File	RLA File	Lic.No/Date:0510382899	Defer
:01/80/050/00103/AM15/	:05/23/040/00552/AM14/	27.03.2014	Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.			

Case No.:19/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
89 HQ File	RLA File	Lic.No/Date:0510382897	Defer


PARVEEN KHANNA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Vigra Bhawan, New Delhi-110001

Case No.:01/80/050/00104/AM15/	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
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Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:20/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
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90 HQ File :01/80/050/00105/AM15/	RLA File :05/23/040/00547/AM14/	Lic.No/Date:0510382894 27.03.2014	Defer Date:19.08.2014
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Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:21/5/80-ALC2/2014	Party Name: JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
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91 HQ File :01/80/050/00106/AM15/	RLA File :05/23/040/00546/AM14/	Lic.No/Date:0510382893 27.03.2014	Defer Date:19.08.2014
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Decision : The Committee noted that firm has not replied to deficiency letter dated 09.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.

Case No.:11/8/80-ALC2/2014	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
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92 HQ File :01/80/050/00179/AM15/	RLA File :03/94/040/01128/AM14/	Lic.No/Date:0310776074 27.03.2014	
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Decision : The Committee decided to ratify norms of subject AA on repeat basis as ratified in the case of ratification of norms of AA No. 310647125 dated 09.8.2011 as per DHI written communication dated 08.07.2014.

RLA may take necessary action accordingly

Case No.:12/8/80-ALC2/2014	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
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93 HQ File :01/80/050/00180/AM15/	RLA File :03/94/040/01175/AM14/	Lic.No/Date:0310776222 27.03.2014	
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Decision : The Committee decided to ratify norms of subject AA as per DHI written communication dated 08.07.2014 as under :

- (i) Item 1 : as per C-1647
- (ii) Item 2 : as per GN-4 basis

RLA may take necessary action accordingly

94 Case No.:26/5/80-ALC2/2014	Party Name: BORG WARNER	Meet No/Date:8/80-	Status:
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PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

	EMISSIONS SYSTEMS INDIA PVT. LTD	ALC2/2014 08.07.2014	Deferred
HQ File :01/80/050/00111/AM15/	RLA File :05/23/040/00541/AM14/	Lic.No/Date:0510383080 28.03.2014	Defer Date:19.08.2014
Decision : The Committee noted that the firm has not replied to the deficiency letter dated 26.5.2014 and the aforesaid deficiency letter has been sent alongwith earlier deficiency letter dated 29.11.2013 to the firm on 05.06.2014 but firm has not furnished the requisite information. The Committee decided to send reminder to the firm. Case is deferred to 19.08.2014			

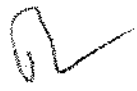
	Case No.:10/5/80-ALC2/2014	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
95	HQ File :01/80/050/00095/AM15/	RLA File :34/24/040/00261/AM14/	Lic.No/Date:3410039675 31.03.2014	
Decision : The Committee decided to ratify norms of subject AA according to SION C-1891 as per DHI written communication dated 08.07.2014 .				

RLA may take necessary action accordingly.

	Case No.:23/5/80-ALC2/2014	Party Name: ADORE MEDICAL PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
96	HQ File :01/80/050/00108/AM15/	RLA File :05/23/040/00517/AM14/	Lic.No/Date:0510383193 31.03.2014	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 07.07.2014 and decided to wait for the reply from the firm. Case is deferred to 19.08.2014.				

	Case No.:22/5/80-ALC2/2014	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
97	HQ File :01/80/050/00107/AM15/	RLA File :05/23/040/00463/AM14/	Lic.No/Date:0510583361 01.04.2014	Defer Date:19.08.2014
Decision : The Committee noted that firm has not replied to deficiency letter dated 20.06.2014 and decided to send reminder to the firm. Case is deferred to 19.08.2014.				

	Case No.:27/5/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
98	HQ File :01/80/050/00112/AM15/	RLA File :05/24/040/00003/AM15/	Lic.No/Date:0510383513 03.04.2014	
Decision : The Committee decided to ratify norms on the basis of C&PC O.M. No. 46011/106/2007-PC-II dated 23.06.2014 (Copy is to be forwarded to RA and firm).				
RLA may take necessary action accordingly.				


 PANKAJ KUMAR
 Dy. Director General
 Director General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

Case No.:39/5/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00124/AM15/	RLA File :04/24/040/00278/AM14/	Lic.No/Date:0410156867 04.04.2014	

Decision : The Committee decided to ratify norms on the basis of DHI written communication No. 3(48)/2014-TSW dated 08.07.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

Case No.:10/8/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00178/AM15/	RLA File :03/95/040/00856/AM14/	Lic.No/Date:0310777054 04.04.2014	

Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/100 dated 08.07.2014 which are as under:

1. Net weight of export product may be specified as 1400.287 MT.
2. Import items at Sl. No. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.03 Kgs./Kg. content in the export product as claimed by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed as 33 Nos. on net to net basis. Duty free weight of this item may be allowed as 303956 Kgs. as 3.16 Kgs./Kg. content in the export product after taking 20 % recovery from scrap.
5. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 28374 Kgs. as 1.56 Kgs./Kg. content in the export product after taking 20 % recovery from scrap.
6. Import items at Sl. No. 5, 11, 12 & 14 may be allowed on net to net basis with accountability clause.
7. Import item at Sl. No. 6 shall be of relevant grade and dia. as contained in the export product.
8. Quantity of import item at Sl. No. 6 may be allowed as 337364 Meters(603572 Kgs.) inclusive of 2 % wastage.
9. Quantities of import items at Sl. No. 7, 8 & 9 (welding Consumables) may be allowed as applied for i.e. 25135 Kgs., 13000 Kgs. & 17338 Kgs. respectively.
10. Quantity of import item at Sl. No. 10 (welding flux) may be allowed as 42473 Kgs
11. Quantity of import item at Sl. No.13 may be allowed as applied for being 0.93 % of FOB value of exports.

RLA may take necessary action accordingly.

Case No.:14/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310777072	Defer

PARVEEN SHARMA
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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

:01/80/050/00182/AM15/	:03/95/040/01028/AM14/	04.04.2014	Date:19.08.2014
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Decision : The Committee noted that the firm's application has been sent to DEIT on 01.07.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

Case No.:7/8/80-ALC2/2014	Party Name: GODREJ&BOYCE MFG. CO. LTD.,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Approved
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HQ File :01/80/050/00175/AM15/	RLA File :03/94/040/01191/AM14/	Lic.No/Date:0310777301 07.04.2014
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Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/102 dated 08.07.2014 which are as under:

1. Net Fabricated weight of export product may be specified as 56.2 MT.
2. Quantity of import item at Sl. No. 1 may be allowed as 301 Kgs.(158 Nos.) on net to net basis.
3. Quantity of import item at Sl. No. 2 may be allowed as 15 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 2096 Kgs. inclusive of 3 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 310 Kgs. inclusive of 3 % wastage.
5. Quantity of import item at Sl. No. 4 may be allowed as 6 Kgs.(8 Nos.) on net to net basis.
6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5, 6 & 7.
7. Quantity of import item at Sl. No. 5 may be allowed as 44555 Kgs. inclusive of 13.6 % wastage after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 6 may be allowed as 6256 Kgs. inclusive of 6.4 % wastage after taking 1/3rd recovery from scrap.
9. Quantity of import item at Sl. No. 7 may be allowed as 1525 Kgs. (17.5 Meters) inclusive of 2 % wastage.
10. Quantities of import items at Sl. Nos. 8, 9 & 10 may be allowed as 869 Kgs. Each

RLA may take necessary action accordingly.

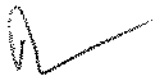
Case No.:13/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
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HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	Defer Date:19.08.2014
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Decision : The Committee noted that the firm's application has been sent to DEIT on 01.07.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

Case No.:18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
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HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00067/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:19.08.2014
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 Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Building 24, New Delhi-11

Decision : The Committee noted that the firm's application has been sent to DIPP on 01.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 01.07.2014 and the same has not been received and decided the following:

- (i) to remind DIPP for expediting their comments;
- (ii) to remind firm for furnishing their above said clarification.

Case is deferred to 19.08.2014.

Case No.:31/5/80-ALC2/2014	Party Name: NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File 105:01/80/050/00116/AM15/	RLA File :31/82/040/00301/AM14/	Lic.No/Date:3110063440 09.04.2014	

Decision : The Committee decided to ratify norms as per General Note -4 for Engineering Products on the basis of DIPP I.D. No. 12/95/2014-TSW/102 dated 08.07.2014.

RLA may take necessary action accordingly.

Case No.:17/8/80-ALC2/2014	Party Name: SHREE SATYANARAYAN INDUSTRIAL SUPPLIERS PVT. LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00185/AM15/	RLA File :03/95/040/00008/AM15/	Lic.No/Date:0310777895 10.04.2014	Defer Date:19.08.2014

Decision : The Committee noted that the firm's application has been sent to DHI on 01.07.2014 for examination and comments which actually pertains to DIPP. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 01.07.2014 and the same has not been received and decided the following:

- (i) to send firm's application to DIPP for their examination and comments;
- (ii) to remind firm for furnishing their above said clarification.

Case is deferred to 19.08.2014.

Case No.:38/5/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00123/AM15/	RLA File :02/24/040/00229/AM14/	Lic.No/Date:0210202416 11.04.2014	Defer Date:19.08.2014

Decision : The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/95/2014-TSW/107 dated 08.07.2014:-

1. Detailed calculations for the quantities of import items at Sl. No. 5, 7 & 11 i.e. information in respect of Sl. No. 11 of Standard Deficiency Format for these import items.
2. Details of import item at Sl. No 6 and basis/justification for its quantity.

Case is deferred to 19.08.2014.


PARVEEN SHARMA
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 Directorate General of Foreign Trade
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 Udyog Bhawan, New Delhi-11

Case No.:1/8/80-ALC2/2014	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00169/AM15/	RLA File :34/24/040/00309/AM14/	Lic.No/Date:3410039802 15.04.2014	Defer Date:19.08.2014

108 **Decision :** The Committee noted that the firm's application has been sent to C&PC on 01.07.2014 for examination and comments. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 01.07.2014 and the same has not been received and decided the following:

- (i) to remind C&PC for expediting their comments;
- (ii) to remind firm for furnishing their above said clarification.

Case is deferred to 19.08.2014.

Case No.:16/8/80-ALC2/2014	Party Name: TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00184/AM15/	RLA File :03/95/040/00054/AM15/	Lic.No/Date:0310778836 21.04.2014	Defer Date:19.08.2014

109 **Decision :** The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/95/2014-TSW/109 dated 08.07.2014:-

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export .
2. Detailed calculations for the quantity of Fin Tubes (import items at Sl. No. 1, 2 & 3) supported by length and number of tubes in the export products.
3. Total requirement of each import item, export product wise, in a tabular form

Case is deferred to 19.08.2014.

Case No.:9/8/80-ALC2/2014	Party Name:ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00177/AM15/	RLA File :03/94/040/00034/AM15/	Lic.No/Date:0310779043 22.04.2014	Defer Date:19.08.2014

110 **Decision :** The Committee decided to ask the following information from the firm on the basis of DIPP UO Note No. 12/95/2014-TSW/110 dated 08.07.2014:-

1. Separate quantities (in Nos. & Weight) of "Dish Ends", "Cones" & "Rolled Shell" in export product at Sl. No. 1.
2. Quantities of export products in Nos. also in addition to their weights.
3. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format-export product wise.

Case is deferred to 19.08.2014.

Case No.:15/8/80-ALC2/2014	Party Name: STURLITE TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310778994	Defer

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 New Delhi-110002

01/80/050/00183/AM15/ 03/95/040/00014/AM15/ 22.04.2014 Date: 19.08.2014

Decision : The Committee noted that the firm's application has been sent to DEIT on 01.07.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

Case No.:19/8/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File 01/80/050/00187/AM15/	RLA File 22/24/040/00001/AM15/	Lic.No/Date:2210014810 22.04.2014	Defer Date:19.08.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 30.06.2014 for examination and comments which actually pertains to MSME. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 30.06.2014 and the same has not been received and decided the following:

- (i) to send firm's application to MSME for their examination and comments;
- (ii) to remind firm for furnishing their above said clarification.

Case is deferred to 19.08.2014.

Case No.:20/8/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File 01/80/050/00188/AM15/	RLA File 22/24/040/00002/AM15/	Lic.No/Date:2210014809 22.04.2014	Defer Date:19.08.2014

Decision : The Committee noted that the firm's application has been sent to DIPP on 30.06.2014 for examination and comments which actually pertains to MSME. The Committee further noted that firm's clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought vide DES-I letter dated 30.06.2014 and the same has not been received and decided the following:

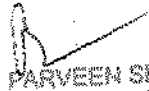
- (i) to send firm's application to MSME for their examination and comments;
- (ii) to remind firm for furnishing their above said clarification.

Case is deferred to 19.08.2014.

Case No.:8/8/80-ALC2/2014	Party Name: G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Approved
HQ File 01/80/050/00176/AM15/	RLA File 03/94/040/00030/AM15/	Lic.No/Date:0310779260 23.04.2014	

Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/114 dated 08.07.2014 which are as under:

1. Net Empty Export weights of 234 MT, 204 MT, 174.5 MT, 132.27 MT, 175.954 MT, 123.2 MT, 94 MT, 175.954 MT, 123.2 MT & 94 MT may be specified with the quantities of export products at Sl.No.1 to 10 respectively.
2. Word "of relevant grade & thickness" may be suffixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 1.05 Kg/ Kg. content in the export.


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products.

RLA may take necessary action accordingly.

Case No.:2/8/80-ALC2/2014	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00170/AM15/	RLA File :03/94/040/00044/AM15/	Lic.No/Date:0310779493 25.04.2014	
Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/115 dated 08.07.2014 which are as under:			
115	1. Net Empty weight of each export product at Sl. No. 1 to 3 may be specified as 35.7 MT.		
	2. Quantity of import item at Sl. No. 1 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 49 Kgs. inclusive of 3 % wastage.		
	3. Quantity of import item at Sl. No. 2 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 94 Kgs. inclusive of 3 % wastage.		
	4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3, 4, 5 & 6.		
	5. Quantity of import item at Sl. No. 3 may be allowed as 562 Kgs. (10.641 Meters) inclusive of 1 % wastage as claimed by the applicant.		
	6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 11637 Kgs. inclusive of 3 % wastage.		
	7. Quantity of import item at Sl. No. 5 may be allowed as 24526 Kgs. inclusive of 5 % wastage.		
	8. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 1384 Kgs. inclusive of 3 % wastage.		
	9. Quantity of import item at Sl. No. 7 may be allowed as 7 Kgs.(36 Nos.) on net to net basis.		
	10. Quantities of import items at Sl. No. 8 & 9 may be allowed as 420 Kgs. each.		
	11. Quantity of import item at Sl. No. 10 may be allowed as 210 Kgs.		
	12. Quantities of import items at Sl. No. 11, 12 & 13 may be allowed as 363 Kgs. each		
RLA may take necessary action accordingly.			

Case No.:22/8/80-ALC2/2014	Party Name:TESMACTOUGL RAIL PRIVATE LIMITED,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014	Defer Date:19.08.2014
Decision : The Committee noted that the firm's application has been sent to DHI on 01.07.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.			

Case No.:5/8/80-ALC2/2014	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00173/AM15/	RLA File :03/94/040/00069/AM15/	Lic.No/Date:0310780161 30.04.2014	

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Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/117 dated 08.07.2014 which are as under:

1. Net Empty weights of each export products at Sl. No. 1 to 5 may be specified as 35.7 MT , 80.295 MT, 10.45 MT, 9.835 MT & 89.7 MT respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as 110 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 16674 Kgs. inclusive of 3 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as 15 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 130 Kgs. inclusive of 3 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 107 Kgs. inclusive of 3 % wastage.
5. Quantity of import item at Sl. No. 4 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 21 Kgs. inclusive of 3 % wastage.
6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5 to 9.
7. Quantity of import item at Sl. No. 5 may be allowed as 505 Kgs. (32.337 Meters) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 85 Kgs. (3.29 Meters) inclusive of 2 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 30674 Kgs. inclusive of 3 % wastage.
10. Quantities of import item at Sl. No. 8 & 9 may be allowed as 97148 Kgs. & 64787 Kgs. respectively inclusive of 5 % wastage.
11. Quantities of import items at Sl. No. 10, 11 & 12 may be allowed as 2665 Kgs. each.
12. Quantity of import item at Sl. No. 13 may be allowed as 502 Kgs.

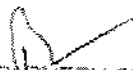
RLA may take necessary action accordingly.

Case No.:6/8/80-ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00174/AM15/	RLA File :03/94/040/00056/AM15/	Lic.No/Date:0310780139 30.04.2014	

Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/118 dated 08.07.2014 which are as under:

1. Net Empty weight of each export product at Sl. No. 1 to 6 may be specified as 7676 Kgs. each.
2. Quantity of import item at Sl. No. 1 may be allowed as 66 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 13781 Kgs. inclusive of 3 % wastage.
3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2 & 3.
4. Quantity of import item at Sl. No. 2 may be allowed as 11069 Kgs. (12.359 Meters) inclusive of 2 % wastage.
5. Quantity of import item at Sl. No. 3 may be allowed as 18755 Kgs. inclusive of 5 % wastage.
6. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as 294 Kgs. each.

RLA may take necessary action accordingly.


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Case No.:3/8/80-ALC2/2014	Party Name: GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2014 08.07.2014	Status: Approved
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HQ File :01/80/050/00171/AM15/	RLA File :03/94/040/00083/AM15/	Lic.No/Date:0310780950 07.05.2014
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Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/119 dated 08.07.2014 which are as under:

1. Net Empty weight of each export product at Sl. No. 1 & 2 may be specified as 35.7 MT.
2. Quantity of import item at Sl. No. 1 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 33 Kgs. inclusive of 3 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 63 Kgs. inclusive of 3 % wastage.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3, 4, 5 & 6.
5. Quantity of import item at Sl. No. 3 may be allowed as 374 Kgs. (7.094 Meters) inclusive of 1 % wastage as claimed by the applicant.
6. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 7758 Kgs. inclusive of 3 % wastage.
7. Quantity of import item at Sl. No. 5 may be allowed as 16351 Kgs. inclusive of 5 % wastage..
8. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 922 Kgs. inclusive of 3 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as 5 Kgs.(24 Nos.) on net to net basis.
10. Quantities of import items at Sl. No. 8 & 9 may be allowed as 280 Kgs. each.
11. Quantity of import item at Sl. No. 10 may be allowed as applied for i.e. 140 Kgs.
12. Quantities of import items at Sl. No. 11, 12 & 13 may be allowed as 242 Kgs. each

RLA may take necessary action accordingly.

Case No.:4/8/80-ALC2/2014	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2014 08.07.2014	Status: Approved
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HQ File :01/80/050/00172/AM15/	RLA File :03/94/040/00084/AM15/	Lic.No/Date:0310781081 08.05.2014
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Decision : The Committee decided to ratify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/120 dated 08.07.2014 which are as under:

1. Net Empty weight of each export product at Sl. No. 1 to 4 may be specified as 7676 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as 44 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 9188 Kgs. inclusive of 3 % wastage.
3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2 & 3.
4. Quantity of import item at Sl. No. 2 may be allowed as 7379 Kgs. (8.239 Meters) inclusive of 2 % wastage.
5. Quantity of import item at Sl. No. 3 may be allowed as 12504 Kgs. inclusive of 5 % wastage.
6. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as 196 Kgs. each.

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RLA may take necessary action accordingly.

Case No.:2/5/80-ALC2/2014	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Deferred
HQ File :01/80/050/00087/AM15/	RLA File :09/24/040/00003/AM15/	Lic.No/Date:0910060055 12.05.2014	Defer Date:19.08.2014

121 Decision : The Committee noted that hard copy of firm's application has not been received from RA, Hyderabad and a letter dated 24.6.2014 has been written to them for expediting the same. The Committee decided to remind RA, Hyderabad for forwarding the hard copy of firm's application and send the copy of communication which would be made to RA in this regard to firm also for their information. Case is deferred to 19.08.2014.

Case No.:23/8/80-ALC2/2014	Party Name: MHI-VST DIESEL ENGINES PVT.LTD.	Meet No/Date:8/80- ALC2/2014 08.07.2014	Status: Approved
HQ File :01/80/050/00191/AM15/	RLA File :07/24/040/00101/AM15/	Lic.No/Date:0710105380 25.06.2014	

122 Decision : The Committee decided to ratify norms of subject AA as per GN-4 basis according to DHI written communication dated 08.07.2014.

RLA may take necessary action accordingly.

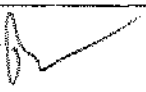
S.No.193

Case No. A - 03	M/s. L & T-MHI Boilers Pvt. Ltd.,	HQF.No.01/80/162/00348/AM14/DES- I	Lic. No. & date
Meeting No.08/15	Mumbai	RA.F.No.03/95/039/00004/AM11	0310760909
Date: 08.07.2014		Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.12.2013

Decision : The Committee noted that the firm's reply dated 26.05.2014 has been sent to DHI on 27.05.2014 for examination and comments. The Committee further noted that the firm has requested to postpone the ratification process for the subject Advance Authorisation as they will submit material balancing statement and other relevant documents in due course vide their letter dated 20.06.2014 sent through e-mail dated 20.06.2014. The Committee decided to grant them 30 day's time for submitting the requisite information. Case is deferred to 19.08.2014.

S.No.194

Case No. A - 01	M/s. Analyser Instruments Co.	HQF.No.01/80/162/00032/AM15/DES- I	Lic. No. & date
Meeting No.08/15	Pvt. Ltd., Kota	RA.F.No.13/24/040/00281/AM14	1310044806
Date: 08.07.2014	(Rajasthan)	Ratification of norms	dt.17.10.2013


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Decision : The Committee noted that the firm's reply dated 02.05.2014 has been sent to DIPP on 16.06.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

S.No.195

Case No. A/R-138	M/s. Dynamatic Technologies Ltd.,	HQF.No.01/80/050/00460/AM11/DES-	Lic. No. & date
Meeting No.08/15	Bangalore	RA.F.No.07/24/040/00189/AM11	0710074081
Date: 08.07.2014		Fixation of norms	dt.06.09.2010

Decision : The Committee decided to fixed norms on the basis of DC, MSME UO. No. 30(71)/2014-ME dated 23.06.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

S.No.196

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited,	HQF.No.01/80/050/00773/AM11/DES-	Lic. No. & date
Meeting No.08/15	Hyderabad	RA.F.No.09/24/040/00380/AM11	0910044575
Date: 08.07.2014		Ratification of norms	dt.06.12.2010

Decision : The Committee noted that the firm's reply has been sent to DHI on 23.5.2014 for examination and comments. The Committee also noted that inputs of EPCG Division has been sought in this case and tenth reminder dated 06.06.2014 has been given to them for expediting their comments. The Committee decided to wait for EPCG inputs and DHI comments. Case is deferred to 19.08.2014.

S.No.197

Case No. A/R-123	M/s. Modine Thermal Systems Pvt Ltd.,	HQF.No.01/80/050/00043/AM14/DE S-I	Lic. No. & date
Meeting No.08/15	Kancheepuram(TN)	RA.F.No.04/24/040/00261/AM14	0410143937
Date: 08.07.2014		Request for revision of norms	dt.06.03.2013

Decision : The Committee decided to modify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/123-A/R dated 08.07.2014 which are as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 2688 Kgs. as 1.445 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 8604 Kgs. as 1.542 Kgs./Kg. content in the export product after taking 40 %recovery from scrap.
3. Quantity of import item at Sl. No. 3 may be allowed as 2688 Kgs. as 1.445 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
4. Quantity of import item at Sl. No. 4 may be allowed as 1812 Kgs. as 1.51 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
5. Quantities of import items at Sl. No. 5 & 6 may be allowed as 4644 Kgs. each as 1.358 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.


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6. Quantity of import item at Sl. No. 7 may be allowed as 2580 Kgs. as 1.72 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
7. Quantity of import item at Sl. No. 8 may be allowed as 2722 Kgs. as 1.54 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
8. Quantity of import item at Sl. No. 9 may be allowed as 288 Kgs. as 1.60 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.

RLA may take necessary action accordingly.

S.No.198

Case No. A/R-124	M/s. Modine Thermal Systems	HQF.No.01/80/050/00042/AM14/DE S-I	Lic. No. & date
Meeting No.08/15	Pvt. Ltd.,	RA.F.No.04/24/040/00260/AM14	0410143936
Date: 08.07.2014	Kancheepuram(TN)	Request for revision of norms	dt.06.03.2013

Decision : The Committee decided to modify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/124-A/R dated 08.07.2014 which are as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 4164 Kgs. as 1.735 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
2. Quantity of import item at Sl. No. 2 may be allowed as 1620 Kgs. as 1.50Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
3. Quantities of import items at Sl. No. 3 & 4 may be allowed as 9240 Kgs. each as 1.375 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
4. Quantity of import item at Sl. No. 5 may be allowed as 4620 Kgs. as 1.375 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
5. Quantity of import item at Sl. No. 6 may be allowed as 3120 Kgs. as 1.30 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
6. Quantity of import item at Sl. No. 7 may be allowed as 2724 Kgs. as 1.335 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
7. Quantity of import item at Sl. No. 8 may be allowed as 360 Kgs. as 2.0 Kgs./Kg. content in the export product after taking 40 % recovery from scrap.
8. Import items at Sl. No. 9 & 10 may be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.199

Case No. A/R-125	M/s. Tema India Ltd., Mumbai	HQF.No.01/80/050/00185/AM14/DE S-I	Lic. No. & date
Meeting No.08/15		RA.F.No.03/95/040/00187/AM14	0310737757
Date: 08.07.2014		Request for revision of norms	dt.14.06.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 31.03.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.08.2014.


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S.No.200

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DE S.I	Lic. No. & date
Meeting No.08/15		RA.F.No.09/24/040/00223/AM11	0910043468
Date: 08.07.2014		Fixation of Norms	dt.09.09.2010

Decision : The Committee noted that inputs of EPCG Division has been sought in this case and tenth reminder dated 06.06.2014 has been given to them for expediting their comments. The Committee decided to wait for EPCG inputs. Case is deferred to 08.7.2014.

No.201

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/DE S.I	Lic. No. & date
Meeting No.08/15		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 08.07.2014		Fixation of Norms	dt.06.08.2010

Decision : The Committee noted that inputs of EPCG Division has been sought in this case and tenth reminder dated 06.06.2014 has been given to them for expediting their comments. The Committee decided to wait for EPCG inputs. Case is deferred to 19.08.2014.

S.No.202

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.08/15		RA.F.No.03/24/042/00205/AM04	0310247081
Date: 08.07.2014		Fixation of norms	dt.12.01.2004

Decision : The Committee noted that the firm's supply is against Invalidation letter No. 0330004828 dated 09.12.2003 and inputs of EPCG Division has been sought in this case and tenth reminder dated 06.06.2014 has been given to them for expediting their comments. The Committee decided to wait for EPCG inputs. Case is deferred to 19.08.2014.

S.No.203

Case No. A/R-11	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00053/AM12/DES.I	Lic. No. & date
Meeting No.08/15		RA.F.No.02/24/040/00223/AM11	0210156321
Date: 08.07.2014		Ratification of norms	dt.18.03.2011

Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.08.2014.

S.No.204

Case No. A/R-12	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00052/AM12/DES.I	Lic. No. & date
Meeting No.08/15		RA.F.No.02/24/040/00224/AM11	0210156322


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Date: 08.07.2014	Ratiofication of norms	dt.18.03.2011
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Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.08.2014.

S.No.205

Case No. A/R-13	M/s. TRF Ltd.,	HQF.No.01/80/050/00639/AM11/DES.I	Lic. No. & date
Meeting No.08/15	Kolkata	RA.F.No.02/24/040/00122/AM11	0210150220
Date: 08.07.2014		Ratiofication of norms	dt.04.11.2010

Decision : The Committee noted that firm has not replied to deficiency letter dated 04.04.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.08.2014.

S.No.206

Case No. A/R-14	M/s. Netaffim	HQF.No.01/80/050/00305/AM14/DES.I	Lic. No. & date
Meeting No.08/15	Irrigaiton India	RA.F.No.34/24/040/00102/AM14	3410037946
Date: 08.07.2014	Pvt. Ltd., Vadodara	Revision / amendment of norms	dt.16.09.2013

Decision : The Committee decided to ratify norms on the basis of C&PC letter No. 46011/55/2010-PC-II dated 23.06.2014 (Copy is to be forwarded to RA and firm).

RLA may take necessary action accordingly.

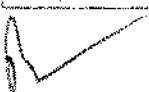
S.No.207

Case No. A/R-15	M/s. Pranita	HQF.No.01/81/050/00076/AM10/DES.I	Lic. No. & date
Meeting No.08/15	Engineering	RA.F.No.07/24/040/00039/AM10	0710064492
Date: 08.07.2014	Solutions Pvt. Ltd., Bangalore	Ratiofication of norms	dt.04.05.2009

Decision : The Committee noted that firm has not replied to deficiency letter dated 31.03.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.08.2014.

S.No.208

Case No. A/R-26	M/s.	HQF.No.01/80/050/00563/AM11/DES.I	Lic. No. & date
Meeting No.08/15	Motherson	RA.F.No.05/24/040/00291/AM11	0510277676


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Date: 08.07.2014	Sumi Systems Ltd., Noida	Revision of norms	dt.23.11.2010
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Decision : The Committee noted that firm has not replied to deficiency letter dated 20.06.2014 and decided to send reminder to the firm for expediting their reply. Case is deferred to 19.08.2014.

S.No.209

Case No. A/R-36	M/s.	HQF.No.01/80/050/00132/AM11/DES.I	Lic. No. & date
Meeting No.08/15	Ecocat(India)	RA.F.No.05/23/040/00035/AM11	0510264008
Date: 08.07.2014	Pvt. Ltd., Faridabad	Request for amendment of norms	dt.10.05.2010

Decision : The Committee noted that the firm's request dated 20.05.2014 has been sent to DHI on 25.06.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

S.No.210

Case No. A/R-37	M/s. Accu-Fix Precision Tools Pvt. Ltd., Baroda	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date
Meeting No.08/15		RA.F.No.34/24/040/00220/AM13	3410035737
Date: 08.07.2014		Request for fixation of norms	dt.26.12.2012

Decision : The Committee noted that the firm's request dated 04.06.2014 has been sent to DHI on 25.06.2014 alongwith firm's earlier letter dated 28.09.2013 (as requested by TA, MSME present in the meeting) for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

S.No.211

Case No. A/R-38	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00092/AM15/DES.I	Lic. No. & date
Meeting No.08/15		RA.F.No.07/21/040/00394/AM10	0710069630
Date: 08.07.2014		Request for fixation of norms	dt.25.01.2010

Decision : The Committee noted that the firm's application has been sent to MSME on 30.06.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.

S.No.212

Case No. A/R-39	M/s.	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date
Meeting No.08/15	Technoweb Textile Engineering Pvt. Ltd.,	RA.F.No.03/95/040/01060/AM14	0310730202
Date: 08.07.2014		Request for revision / amendment of norms	dt.03.04.2013


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Decision : The Committee noted that the firm's application has been sent to DHI on 30.06.2014 for examination and comments which actually pertains to C&PC and decided to send to C&PC for their examination and comments. Case is deferred to 19.08.2014.

S.No.213

Case No.C-08	M/s. MSS India Pvt.	HQ F.No.01/80/162/00320/AM14/DES-I
Meeting No.08/15	Ltd., Nasik	
Date: 08.07.2014		Request for fixation of input output norms for the export product "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connector, Switch fuse unit HSN, Bolted/ Moulded Connector, Moulded Components, DC Bus bars, Machined & Forged Components, Battery Charger/Transformer, Electrical Parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electrical & Auto Assemblies, Plate contacts" in respect of 100% EOU – reg.

Decision : The Committee decided to modify norms on the basis of DIPP I.D. No. 12/95/2014-TSW/C-08 dated 08.07.2014 which are as under:

1. It is recommended that Scrap wastage norms for various components for Electrical industry, for the years 2011-12 & 2012-13 may be fixed for the EOU, in terms of para 6.8(e) of the Foreign Trade Policy 2009-14, as per Annexure-1 & Annexure-2 respectively, duly certified by their Chartered Accounts and Central excise Authorities.
2. However, as per the wastage norms fixed earlier for the years 2006-07, 2007-08, 2008-09, 2009-10 & 2010-11, as per report of sub-committee, norms for Brass components may be fixed on net to net basis.
3. It may also be clarified to Development Commissioner, SEEPZ SEZ that the wastage norms are applicable for the manufacture of electrical components when there is no recycling of any input other than Lead. Further norms are for the relevant input used in the export product.

RLA may take necessary action accordingly.

S.No.214

Case No.C-10	M/s. Pesco Beam	HQ F.No.01/80/162/00311/AM14/DES-I
Meeting No.08/15	Environmental	
Date: 08.07.2014	Solutions Pvt. Ltd., Kancheepuram	Request for fixation of input output norms in respect of manufacture and export of Used Oil Refinery Machinery System – reg.

Decision : The Committee noted that the firm's reply dated 24.05.2014 has been sent to DIPP on 05.06.2014 for examination and comments but the same have not been received till date and decided to send reminder to them. Case is deferred to 19.08.2014.


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S.No.215

Case No.C-11	M/s. Tayota Kirloskar	HQ F.No.01/80/171/00441/AM14/DES-I
Meeting No.08/15	Auto Parts Ltd.,	
Date: 08.07.2014	Karnataka	Request for fixation of wastage norms in respect of 100% EOU – reg.

Decision : The Committee noted that firm has not replied to deficiency letter dated 10.02.2014 followed by reminder dated 19.05.2014, e-mail message on 27.05.2014 and decided to send final reminder to the firm for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 19.08.2014.





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